GOVERNMENT OF INDIA MINISTRY OF FOOD PROCESSING INDUSTRIES LOK SABHA

UNSTARRED QUESTION NO.2412

ANSWERED ON 2ND JANUARY, 2018

MONITORING OF COLD STORAGES

2412. SHRI RAVNEET SINGH:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) the total available cold storage space in the country during the last three years, State-wise;
- (b) whether the Government is monitoring the utilization rate of cold storages in the country, if so, the details thereof:
- (c) whether the Government has any redressal and complaints management mechanism for farmers and users to raise concerns against any agencies managing cold storage centres,
- (d) if so, the details of the complaints received against the agencies responsible for implementation of cold chain centres;
- (e) the manner in which the Government compensated the farmers for their losses, if any, in this regard; and
- (f) the action taken by the Government against the errant cold storage owners in this regard?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI)

- (a) Details of state wise available cold storage space in the country during last three years are at **Annexure.**
- **(b)** Ministry of Food Processing Industries is implementing a central sector Scheme for Integrated Cold Chain and Value Addition Infrastructure, in which cold storage can be set up as one of the component. Scheme guidelines of Ministry do not have any provisions to monitor the utilization rate of projects under the scheme.
- (c) to (f): The revised operational guidelines for the scheme for Integrated Cold Chain and Value Addition Infrastructure were issued on 29.08.2016. The guidelines contain enabling provisions to ensure that suitable action is taken in case any irregularity is committed by the promoter in connection with implementation of a cold chain project. These provisions are as follows:-

- i. In case of non-implementation of the project as per the approval letter, the Ministry would have the discretion to cancel the approval granted to the project and to recall the grant, if any, released, with interest @ 10% per annum.
- **ii.** In case of failure to operate the project for at least three years after commencement of commercial operation, the promoter shall return the entire grant-in-aid with interest @ 10% per annum.
- **iii.** In case of the failure of the promoter(s) to refund the grant-in-aid amount with interest, in the event of non-implementation of the project as approved and / or utilization of the grant for purposes other than on the approved components, the due amount shall be recovered as an arrear of land revenue as per the relevant law in force.
- **iv.** If at any point of time, it comes to the notice of the Ministry that the grant has been availed by manipulation/ concealment of information/ facts, the same shall be withdrawn immediately and the amount, if any, released shall be refunded along with interest at the rate of 10% per annum.
- v. The assets created wholly or substantially out of the Government Grant shall not be disposed-off or encumbered or utilized for purposes other than those for which the grant has been sanctioned, without obtaining the prior approval of the Ministry. In case of non-compliance of this condition, the promoter(s) will be liable to refund the grant with interest @ 10% per annum. In case of the failure of the promoter(s) to refund the grant-in-aid amount with interest, the due amount shall be recovered as an arrear of land revenue as per the relevant law in force.

The Ministry has not received any representation/complaint against the promoters of cold chain projects regarding over charging, mishandling of produce etc. Hence, the question of the action taken by the Government against the erring cold storage owners in this regard does not arise. Scheme guidelines for Scheme for Integrated Cold Chain and Value Addition Infrastructure of Ministry do not have any provisions to compensate the farmers for their losses.

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 2412 FOR ANSWERED ON 02.01.2018 REGARDING MONITORING OF COLD STORAGES

State wise available cold storage space in the country during last three years

State wise available of State	Up to March, 2014	2014-15	2015-16	2016-17	Grand Total
	Capacity (MT)	Capacity (MT)	Capacity (MT)	Capacity (MT)	Capacity (MT)
Andaman & Nicobar	210	0	0	0	210
Andhra Pradesh	15,77,828	42714	29037	56780	1706359
Arunachal pradesh	5,000	0	0	0	5000
Assam	1,19,652	6165	24677	10552	161046
Bihar	14,06,395	5000	0	0	1411395
Chandigarh	12,216	246	0	0	12462
Chattisgarh	4,27,766	42742	10230	3050	483788
Delhi	1,29,857	0	0	0	129857
Goa	7,705	0	0	0	7705
Gujarat	20,30,873	288590	221339	355915	2896717
Haryana	5,88,649	67092	28094	69331	753166
Himachal Pradesh	38,557	14552	53652	17861	124622
Jammu & Kashmir	64,769	5000	26207	17930	113906
Jharkhand	2,17,280	4400	5000	10000	236680
Karnataka	5,26,752	10151	7429	24579	568911
Kerala	78,355	16250	0	0	94605
Lakshadeep	15	0	0	0	15
Madhya Pradesh	10,97,168	63375	87129	0	1247672
Maharashtra	7,06,302.60	71532	58277	44747	880859
Manipur	2,175	3000	0	0	5175
Meghalaya	8,200	0	0	0	8200
Mizoram	3,931	280	1003	0	5214
Nagaland	6,150	0	0	0	6150
Orissa	3,26,639	40060	156440	39984	563123
Puducherry	85	0	0	0	85
Punjab	20,04,778	62590	107387	14315	2189070
Rajasthan	4,80,032	5198	10979	22794	519003
Sikkim	2,000	100	0	0	2100
Tamil Nadu	2,95,671	9175	5115	0	309961
Tripura	39,181	7137	0	0	46318
Telangana	0	0	56029	28516	84545
Uttar Pradesh	1,36,33,039	140214	165219	207098	14145569
Uttarakhand	84,545	12044	36750	2500	135839
West Bengal	59,01,925	12517	6077	0	5920519
Total	3,18,23,700.60	930124	1096069	925952	34775846